

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 260 OF 2018 & IA NO. 1114 OF 2018

Dated : 26th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Renew Power Limited & Anr. : ... Appellant (s)
Versus
Bangalore Electricity Supply Company Limited & Ors. : ...Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Ms. Parichita Chowdhuri
Mr. Utkarsh Singh

Counsel for the Respondent (s) : Ms. Garima Jain
Mr. Balaji Srinivasan for R-1 & R-3/BESCOM

ORDER

In the light of the order dated April 5th, 2019, Registry is directed to accept the reply filed by the learned counsel for the Respondent No. 1 and 3.

The learned counsel appearing for the Appellant prays for two weeks' time to file rejoinder.

The submission of the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file rejoinder on or before 13.05.2019.

List the matter on **23.05.2019**. Interim order to continue until further orders.

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member